

THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES
(AMENDMENT) ACT, 1988

No. 62 of 1988

[10th December, 1988.]

An Act further to amend the Monopolies and Restrictive Trade
Practices Act, 1969.

BE it enacted by Parliament in the Thirty-ninth Year of the Republic
of India as follows:—

Short
title.

1. This Act may be called the Monopolies and Restrictive Trade
Practices (Amendment) Act, 1988.

Amend-
ment of
section
22A.

2. In section 22A of the Monopolies and Restrictive Trade Practices
Act, 1969 (hereinafter referred to as the principal Act), in sub-section
(1), after clause (a), the following clause shall be inserted, namely:—

54 of 1969...

“(aa) which is based totally on technology developed in India;”.

Amend-
ment of
section
67.

3. In section 67 of the principal Act, after sub-section (2), the follow-
ing sub-section shall be inserted, namely:—

“(2A) Any rule made under clause (c) of sub-section (2) in
relation to the conditions of service of the members of the Com-
mission may be made retrospectively from a date not earlier than
the 1st day of January, 1986, so, however, that such rule shall not
prejudicially affect the interests of any such member.”.